

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

E.P. No. 2 of 2013 in
Appeal Nos. 171 & 187 of 2010

Dated : 13th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Western Electricity Supply Co. Ltd.

**...Execution Petitioner/
Appellant(s)**

Versus

OCL Iron & Steel Ltd.

... Respondent(s)

Counsel for the Execution Petitioner/
Appellant(s) : Mr. Buddy A Ranganadhan
Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Ranvir Singh
Ms. Shruti Kumari

ORDER

Now, it is reported by the Learned Counsel for the Respondent that the Stay Application has been dismissed by the Hon'ble Supreme Court. The Learned Counsel for the Respondent wants to make submissions raising another question with regard to maintainability of the petition after having failed in getting the order of stay from the Hon'ble Supreme Court.

Since, he wants time to file the reply with regard to the question of the maintainability of this petition , he is directed to file the same on or before 18.11.2013 after serving copy on the other side.

Post the matter for hearing on **20.11.2013.**

(VJ Talwar)
Technical Member
mk/vt

(Justice M. Karpaga Vinayagam)
Chairperson